

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 415

IA/795/ND/2024 IA/35/ND/2024
IA/5473/ND/2023 in IB/259/(PB)/2021

IN THE MATTER OF:

Remotebullion & Jewels Pvt . Ltd.	Applicant
Versus		
MHG Land Stocklist Pvt . Ltd.	...	Respondent

Under Section 7 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 19.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the RP	:	Mr. Manoj Kumar Garg, Adv. Mr. Sachin Kaushik, Adv. Mr. Prabhjit Singh Soni, RP
For SRA	:	Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Akshit Awasthi, Ad.
For the CoC	:	Mr. Adhish Srivastava, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IB/259/(PB)/2021

Mr. Karan Kohli, Learned Counsel for the Resolution Professional is present physically. Mr. Adhish Srivastava, Learned Counsel for the Financial Creditor is present through video-conferencing.

IA/795/ND/2024

Respondent is directed to file reply within ten days, with copy in advance to the opposite side.

IA/5473/ND/2023

On perusal, it is observed that affidavit of proof of service is still not reflecting on e -portal of this Tribunal. Applicant is directed to approach the Registry and take steps for curing the defects and upload the same -portal of this Tribunal. List this matter on 31.07.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)